

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00716/2019**  
**Chandigarh, this the 17<sup>th</sup> day of July, 2019**

...  
**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**  
**HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Visakha Singh, aged 60 years about, s/o Sh. Mitha Singh, R/o Street No. 1-1/2 Guru Amar Dass Nagar, Behind Nagar Nigam Tubewell, Narwana Road, Bhatinda (Group C), working as Enquiry cum Reservation Clerk under respondent No.2 .

**....Applicant**

**(Present: Mr. Karnail Singh, Advocate)**

**Versus**

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi – 110001.
2. Additional Divisional Railway Manager, DRM Office Complex, Northern Railway, Ambala Cantt (Haryana) -133001.

**Respondents**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. Heard.
2. In the present O.A., the solitary prayer made by the applicant is for issuance of a direction to the respondents to consider and decide the Revision Application dated 10.05.2019 (Annexure A-1) within a period of two weeks.
3. We are not inclined to entertain this O.A. as the learned counsel for the applicant has failed to cite any rule or guidelines in support of his plea of time bound decision of a review application of the applicant. However, in the interest of justice, we deem it appropriate to dispose of the O.A., in limine, with a direction to the respondents to take a view on the review application (Annexure A-

1) of the applicant in accordance with the rules and law, and communicate the same to the applicant. Ordered accordingly.

4. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merits of the case. No costs.

**(A.K. BISHNOI)**  
**MEMBER (A)**

'mw'

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**  
**Dated: 17.07.2019**

